

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 331 OF 2017 &
IA NOS. 857 & 856 OF 2017**

Dated: 16th October, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

M/s Suryachakra Power Corporation Ltd. ... Appellant(s)

Vs.

Electricity Department, Andaman & Nicobar Administration & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Ms. Anindita Pujari
Ms. Kavita Bhardwaj

Counsel for the Respondent(s) : Mr. Rakesh Khanna, Sr. Adv.
Ms. Ruchi Sindhwani
Ms. Megha Bharara
Ms. Shefali Jain

ORDER

Issue notice to the Respondents returnable on 08.11.2017. Dasti, in addition, is permitted.

IA No. 856 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Permission to file an application for placing on record additional documents is granted.

List of dates and events be filed by Mr. Rakesh Khanna, learned senior advocate on or before 06.11.2017 after serving copy on the other side.

List the matter on **08.11.2017.**

(I. J. Kapoor)
Technical Member

ts/tpd

(Justice Ranjana P. Desai)
Chairperson